

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 622 of 2022**

IN THE MATTER OF:

ANIRUDA PANWAR

... Applicant

Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND
CLIMATE CHANGE & ORS**

...Respondent(s)

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 THROUGH
PRIYANKA SWAMI
 Advocate
 Counsel for SEIAA, U.P.
 Chamber 10, Satpura Tower
 Kaushambi, Ghaziabad

Date: __.10.2022

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Reply on the behalf of respondent No. 04, State Level Environment Impact Assessment Authority, U.P., relating to grant of Environmental Clearance the Brief facts to the said appeal are stated below:-

PRELIMINARY SUBMISSIONS:

- I.** Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended) has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification.

Environmental clearance shall be required for:

- a) All new projects or activities listed in the Schedule to this notification.
 - b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - c) Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range.
 - d) Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
- II.** The environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).

- III. The SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. S.O 3338(E) dated 16.10.2017 and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021
- IV. Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government.
- V. All such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 (as amended).

Reply on Merits:

1. It is submitted an online application made on 11.08.2021 for Terms of Reference (ToR) for “Common Biomedical Waste Treatment Facility (CBWTF) proposed by M/s Punahchakran Pvt. Ltd. at Plot No. E-25 and E-26, UPSIDC Industrial Area, Babrala, District Sambhal, UP M/S PUNAHCHAKRAN PVT. LTD.” Vide Proposal No. SIA/UP/MIS/66542/2021 under 7(d) category of EIA notification 2006 (as amended).
2. Subsequently, auto grant standard Terms of Reference (“ToR”) on 17/08/2022 for EIA study

for the proposed project was generated. Concerned copy of ToR letter dated 17/08/2022 is being filed herewith and marked as **Annexure- 1.**

3. Project proponent made an online application on 18/02/2022 for Environmental Clearance for “Common Biomedical Waste Treatment Facility (CBWTF) proposed by M/s Punahchakran Pvt. Ltd. at Plot No. E-25 and E-26, UPSIDC Industrial Area, Babrala, District Sambhal, UP M/S PUNAHCHAKRAN PVT. LTD.” The hard copy of the application was received on 28.03.2022. The case was considered by SEAC in its 641st meeting dt. 05.04.2022. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended grant of Environmental Clearance for the project proposal along with general and specific conditions. Copy of minutes of 641st SEAC, Meeting held on 05.04.2022 are being filed herewith and marked as **Annexure- 2.**
4. Subsequently, the case was considered in 590th SEIAA meeting dated. 22.04.2022 wherein State Level Environment Impact Assessment Authority refer back to SEAC with following observation :-

SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA opined to refer back the project to SEAC-2 in light of MoEFCC, GoI OM F.No. 20/2/2020 HSMD dated 01.04.2022 regarding non-compliance of Biomedical Waste Management Rules, 2016 and revised CPCRI Guidelines in the State of Uttar Pradesh by SEIAA and SEAC with respect in grant of Environmental Clearance for CBWTF to analyse and deliberate upon the proposal and make their recommendations accordingly. DoE to provide above mentioned OM to SEAC-1 and SEAC-2.

Copy of minutes of 590th SEIAA meeting held on 22.04.2022 is being filed herewith and marked as **Annexure- 3**.

5. Subsequently, the case was considered in 653rd SEAC meeting dated 12.05.2022. The committee discussed the matter and made following observation :-

“As per the direction of SEIAA, the matter was listed in 653rd SEAC meeting dated 12/05/2022. The committee went through the MoEFCC, GoI OM F. No. 20/2/2020-HSMD dated 01/04/2022 and opined that the letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis in the light of above Office order dated 01/04/2022 and also go through the complaint letter dated 07/05/2022 of

Adv Himanshu Saxena, Office no 10, Sector 15, Naya Moradabad. Factual report is to be submitted in view of the above complaint.”

Copy of minutes of 653rd SEAC meeting held on 12.05.2022 is being filed herewith and marked as **Annexure- 4.**

6. Subsequently, the project was considered in 611th SEIAA meeting dated. 26.05.2022 wherein the State Level Environment Impact Assessment Authority directed as:-

“SEIAA noted the comments of SEAC-2 that the letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis in the light of Office order dated 01/04/2022 and also go through the complaint letter dated 07/05/2022 of Adv Himanshu Saxena, Office no 10, Sector 15, Naya Moradabad. Factual report is to be submitted in view of the above complaint.”

Copy of minutes of 611th SEIAA meeting held on 26.05.2022 is being filed herewith and marked as **Annexure- 5.**

7. In continuation of 611th SEIAA meeting dated. 26.05.2022, Directorate of Environment UP, has issued vide letter no. 245/Parya/6497/2022 dated: 28.05.2022 to Member Secretary, UPPCB Lucknow. Concerned copy of letter dated

28.05.2022 is being filed herewith and marked as **Annexure- 6.**

8. Further, Member Secretary, UPPCB Lucknow has submitted the factual/Gap Analysis report vide letter no G38150/C-7/NOC-733/2022 dated 03.06.2022. Concerned copy of letter dated 03.06.2022 is being filed herewith and marked as **Annexure- 7.**

The committee discussed the matter in view of factual/gap analysis report provided by the Member Secretary, UPPCB in its 663th meeting dated 16.06.2022 and recommended to grant the environmental clearance for the proposal along with environmental clearance conditions as earlier stipulated in 641st SEAC meeting dated 05.04.2022. Copy of minutes of 663th SEAC meeting held on 16.06.2022 is being filed herewith and marked as **Annexure- 8.**

9. Subsequently, the case was considered in 625th SEIAA meeting dated 05.07.2022 wherein State Level Environment Impact Assessment Authority agreed with recommendation of SEAC to grant Environmental Clearance to the project.

Copy of minutes of 625th SEIAA meeting held on 05.07.2022 is being filed herewith and marked as **Annexure- 9.**

10. Further, SEIAA issued Environmental Clearance for proposed project to effective implementation of general and specific condition imposed vide EC Identification no EC22B032UP160005 dated: 13.07.2022.

Copy of Environmental Clearance letter dated 13.07.2022 is being filed herewith and marked as **Annexure- 10**.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Application with Exemplary cost Or
- ii. Pass any such other order as may deem fit.


Respondent
THROUGH
PRIYANKA SWAMI
Advocate
Counsel for SEIAA, U.P.
Chamber 10, Satpura Tower
Kaushambi, Ghaziabad

Date: __.10.2022

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...RESPONDENTS

AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 46 years s/o Sh. P.N.Singh, presently posted as DEPUTY DIRECTOR, DIRECTORATE OF ENVIRONMENT U.P., having office at E-12/1, NOIDA, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case on the basis of official record and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions based on official records.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.




DEPONENT

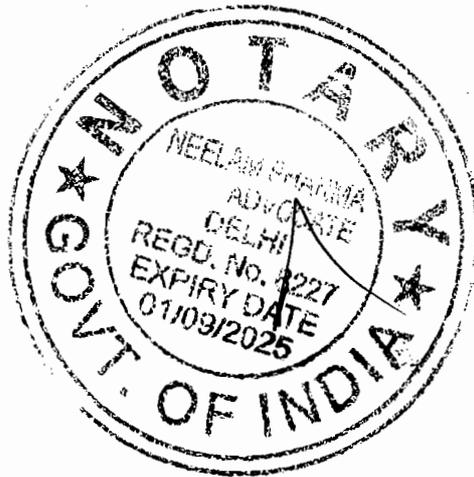
VERIFICATION

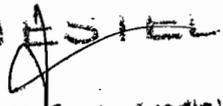
Verified on solemn affirmation at New Delhi on this 8 OCT 2022 day of October, 2022, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.



DEPONENT

I identified the deponent who has signed in my presence




NOTARY (Govt. of India)
Neelam Sharma
Advocate
C/A No. 165A, Gate No. No. 11,
Patiala House Courts,
New Delhi-110001
M: 9899408301

8 OCT 2022

File No.6497

Government of India

State Level Environment Impact Assessment Authority

Uttar Pradesh

To,

M/s M/S PUNAHCHAKRAN PVT. LTD

9/34, Avas Vikas -III, Ambedkar puram, Panki Road, kalyanpur, Kanpur, UP,

Sambhal-208017

Uttar Pradesh

Tel.No.-; Email:punahchakran@gmail.com

Sub. Terms of Reference to the Common Biomedical Waste Treatment Facility (CBWTF) proposed by M/s Punahchakran Pvt. Ltd. at Plot No. E-25 and E-26, UPSIDC Industrial Area, Babrala, District Sambhal, UP, 9/34, Avas Vikas -3, Ambedkar puram, Panki Road, kalyanpur, Kanpur, UP

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

1. **Proposal No.:** SIA/UP/MIS/66542/2021
2. **Name of the Proposal:** Common Biomedical Waste Treatment Facility (CBWTF) proposed by M/s Punahchakran Pvt. Ltd. at Plot No. E-25 and E-26, UPSIDC Industrial Area, Babrala, District Sambhal, UP
3. **Category of the Proposal:** INFRA-2
4. **Project/Activity applied for:** 7(d)(a)Common Bio-Medical Waste Treatment Facility
5. **Date of submission for TOR:** 11 Aug 2021

Date : 17-08-2021 14:52:40

Member Secretary
(Member-Secretary, SEIAA)

Office : **Uttar Pradesh Pollution Control Board**

Phone No : Mobile : **7379559428**

Email id : msseiaaup@gmail.com

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

**7(d): STANDARD TERMS OF REFERENCE FOR CONDUCTING
ENVIRONMENT IMPACT ASSESSMENT STUDY FOR COMMON
HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL
FACILITIES (TSDFS) INFORMATION TO BE INCLUDED IN EIA/
EMP REPORT**

- 1) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- 2) Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures
- 3) Submit the present land use and permission required for any conversion such as forest, agriculture etc
- 4) Examine the details of transportation of Hazardous wastes, and its safety in handling.
- 5) Examine and submit the details of on line pollutant monitoring.
- 6) Examine the details of monitoring of Dioxin and Furon.
- 7) MoU for disposal of ash through the TSDF.
- 8) MoU for disposal of scrubbing waste water through CETP.
- 9) Examine and submit details of monitoring of water quality around the landfill site.
- 10) Examine and submit details of the odour control measures.
- 11) Examine and submit details of impact on water body and mitigative measures during rainy season.
- 12) Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
- 13) Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
- 14) The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
- 15) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

- 16) Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- 17) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.

Minutes of 641ST SEAC-1 Meeting Dated 05/04/2022

4. Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. E – 25 and E–26, UPSIDC Industrial Area, Babrala, Sambhal, Shri Rajesh Kumar, M/s Punahchakran Private Limited, File No. 6497/Proposal No. SIA/UP/MIS/66542/2021

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Gaurang Environmental Solutions Pvt Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. E – 25 and E–26, UPSIDC Industrial Area, Babrala, Sambhal, U.P., M/s Punahchakran Private Limited.
2. The standard terms of reference in the matter were issued through online portal on 17/08/2021.
3. The proposed project is exempted from Public hearing as per para 7(i) III stage (3)(i)(b) of EIA notification, 2006 & MoEF&CC O.M. dated 27.04.2018 since the site is located in UPSIDC Industrial Area.
4. Final EIA report submitted by the project proponent 18/02/2022.
5. Project brief:

Items	Details			
Project/ Plot area	3601 sq. m. (0.89Acre).			
Geo coordinates of the site	Point	Latitude	Longitude	
	A	28°16'40.29"N	78°25'57.23"E	
	B	28°16'41.49"N	78°25'59.36"E	
	C	28°16'39.78"N	78°26'0.67"E	
	D	28°16'38.65"N	78°25'58.48"E	
Proposed areas to be catered with no of healthcare facilities	Sambhal, Badaun, Aligarh, Hathras, Kasganj and Etah districts of Uttar Pradesh Health care units : 2357 No. of beds : 23417 Biomedical waste : 8,818.9 kg/day (approx.)			
Project capacity	S. N.	Particular	Area/Capacity	Nos.
	1.	Incinerator	250 kg/hour	1
	2.	Autoclave	1000 kg/batch	1
	3.	Shredder	150 kg/hour	1
	4.	ETP	10 KLD	1
	5.	Sharp pit	-	1
	6.	Ash pit	-	1
Project Cost	281.25 Lakh			
Power Requirement & Source	32 KW Source : Uttar Pradesh State Electricity Distribution Company limited			
Power backup	DG Set – 32 kVA- 1 No. DG Set – 10 kVA- 1 No.			
Water Requirement & Source	Fresh water : 9.5 KLD Treated Water : 6.5 KLD Total water demand : 16.0 KLD Source : Ground water			
Waste water generation	Process effluent: approx. 6.4 KLD Domestic effluent: approx. 0.6 KLD			
Effluent Treatment Plant & disposal	ETP Capacity: 10 KLD ETP Sludge: disposed off to nearest authorized TSDF			
Fuel Requirement	HSD Incinerator : 35 litre per hour			

Minutes of 641ST SEAC-1 Meeting Dated 05/04/2022

	DG set : 5 litre per hour
Manpower Requirement	38 Persons Skilled: 05 Semi-skilled: 33
Green Area	1,188.33 sq. m. i.e. 33% of total project area
EMP Budget	Capital cost : Rs. 59.50 Lakh Recurring cost : Rs. 10.0 Lakh Cost for EMP-Social : 5.7 Lakh

6. Land use details:

S. No.	Particulars	Area (sq. m)	%
1	Plant shed & office area	1440.40	40
2	Paved & open area	648.18	18
3	Road	324.09	9
4	Greenbelt & Plantation	1188.33	33
	Total	3601	100

7. Machinery details:

S. N.	Particular	Area/Capacity	Nos.
1.	Plot Area	3601 sq. m.	--
2.	Incinerator	250 kg/hour	1
3.	Autoclave	1000 kg/batch	1
4.	Shredder	150 kg/hour	1
5.	ETP	10 KLD	1
6.	Sharp pit	-	1
7.	Ash pit	-	1

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-04

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above along with the following standard environmental conditions:

- I. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria. The proponent/consultant shall submit the certified documents regarding the compliance of location criteria/bed details of HCFs by the competent authority and CMO.
- II. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
- III. Project Proponent should adopt 01 village & development them as model village.
- IV. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of

Minutes of 641ST SEAC-1 Meeting Dated 05/04/2022

CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.

7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

V. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
6. Masking agents should be used for odour control.

VI. Water quality monitoring and preservation:

1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
3. Process effluent/any waste water should not be allowed to mix with storm water.
4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.

VII. Noise monitoring and prevention:

1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.

VIII. Energy Conservation measures:

1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
2. Provide LED lights in their offices and residential areas

Minutes of 641ST SEAC-1 Meeting Dated 05/04/2022

- IX. Waste management:
1. Incinerated ash shall be disposed of at approved TSDf and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- X. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- XI. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- XII. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year rise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental

Minutes of 641ST SEAC-1 Meeting Dated 05/04/2022

audit shall be carried out.

XIII. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Minutes of the 590th Meeting of the SEIAA, UP held on 22.09.2022Agenda: B:-Minutes of 641st SEAC-2 Meeting Dated 05/04/2022

1. Commercial Building "IT ITES office Building Cum township "Golden Grande" at Plot No. 19, Sector Tech Zone- IV, Greater Noida, Shri SudhanshuRaj, M/s Advance CompuSoft Pvt. Ltd., File No. 6940/Proposal No. SIA/UP/MIS/72294/2021

SEIAA noted that the same project was deliberated upon by SEAC-1 on 15.03.2022 and granted EC. Now this project was placed before SEAC-2 for deliberation. SEAC-2 has recorded in their MoM as follows –

"The Secretariat informed the committee that the project proponent withdrawn the above project proposal on Parvesh Portal."

Directorate of Environment which is the Secretariat for SEIAA & SEAC needs to improve their internal working.

2. Expansion of Group Housing "Green Mansion" at HRA14, Surajpur Site C (Extension), Housing Sector, Opposite Zeta1, Greater Noida, Shri Vijay Prakash, M/s Mahaluxmi Buildtech Ltd., File No. 6942/Proposal No. SIA/UP/MIS/240568/2021

It was informed that PP has made a request for withdrawing the proposal. SEIAA discussed this issue and decided as follows –

1. Nodal Officer, SEIAA should put up relevant documents before SEIAA detailing the procedure / authority for accepting the withdrawal application made by PP.
2. A general business rule is, before taking decision of withdrawal application, such application should be placed before the highest authority who has deliberated upon on said proposal.

3. "Khandas, Gitti, Boulder Mining" at Gata No.: 42 & 44 (Khand No- 05), Village: Baruwasyodha, Tehsil: Naraini, Banda, Area: 0.8 Ha, File No. 4938/Proposal No. SIA/UP/MIN/257274/2022

SEIAA agreed with the recommendations of the SEAC-2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Banda to ensure that no mining activity is started until valid EC is obtained and in case mining has been carried out without valid EC then mining should be stopped and legal action should be initiated against the PP.

4. Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. L-25 and L-26, UPSIDC Industrial Area, Babrala, Sambhal, Shri Rajesh Kumar, M/s Punahchakan Private Limited, File No. 6497/Proposal No. SIA/UP/MIS/66542/2021

SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA opined to refer back the project to SEAC-2 in light of MoEFCC, GoI OM F.No. 20/2/2020-HSMD dated 01.04.2022 regarding non-compliance of Biomedical Waste Management Rules, 2016 and revised CPCB Guidelines in the State of Uttar Pradesh by SEIAA and SEAC with respect in grant of Environmental Clearance for CBWTF to analyse and deliberate upon the proposal and make their recommendations accordingly. DoE to provide above mentioned OM to SEAC-1 and SEAC-2.

Minutes of 653rd SEAC-2 Meeting Dated 12/05/2022

10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.

10. Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala , District- Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021

The committee noted that the matter was earlier discussed in 590th SEIAA meeting dated 22/04/2022 and directed is as follows:

"SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA opined to refer back the project to SEAC-2 in light of MoEFCC, GoI OM F. No. 20/2/2020-HSMD dated 01.04.2022 regarding non-compliance of Biomedical Waste Management Rules, 2016 and revised CPCB Guidelines in the State of Uttar Pradesh by SEIAA and SEAC with respect in grant of Environmental Clearance for CBWTF to analyse and deliberate upon the proposal and make their recommendations accordingly. DoE to provide above mentioned OM to SEAC-1 and SEAC-2."

As per the direction of SEIAA, the matter was listed in 653rd SEAC meeting dated 12/05/2022. The committee went through the MoEFCC, GoI OM F. No. 20/2/2020-HSMD dated 01/04/2022 and opined that the letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis in the light of above Office order dated 01/04/2022 and also go through the complaint letter dated 07/05/2022 of Adv Himanshu Saxena, Office no 10, Sector 15, Naya Moradabad. Factual report is to be submitted in view of the above complaint.

11. Stone Mining at Arazi No.-703, Sl. No.- 41, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur. Shri Ajay Kumar Singh, Area – 1.01 ha., File NO. 6609/Proposal No. SIA/UP/MIN/68069/2021

The committee noted that the terms of reference for the above project was issued by SEIAA, U.P. vide letter no. 389/Parya/SEIAA/6609/2021 dated 30/12/2021. The project proponent vide letter dated 31/12/2021 informed that due to typographical error the location of the mining lease area mentioned in minutes of meeting and terms of reference letter was wrong. The project proponent requested to amend in terms of reference letter dated 30/12/2021 as per details given below:

Details mentioned in TOR letter	Proposed amendment in TOR letter
Stone Mining at Gata No.-122, Khand No.-03, Village- Chitaiyan, Tehsil-Sadar, District-Mahoba., Shri Arun Kumar Dubey, Area- 1.012 ha	Stone Mining at Arazi No.-703, Sl. No. 41, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur. Shri Ajay Kumar Singh, Area – 1.01 ha.

6. Stone (Khand, Boulder, Gitti) Mining at Gata No. 339, Khand No. 3, Village-Dahra, Mahoba, Shri Rakesh Kumar Mishra., Area 1.214 Ha. File No. 7032/6462/Proposal No. SIA/UP/MIN/ 74702/202

SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA gone through file and documents and opined that the project proponent shall submit legible copy of certified Geo-coordinates.

7. Shriram North View Apartments under PMAY at Khasia No.- 1174 (P), Village-Noor Nagat Paranga-Loni, Tehsil & District-Ghaziabad, for M/s Rock Fort Developers Pvt. Ltd Uttar Pradesh. File No. 6742/Proposal No. SIA/UP/MIS/243868/2021

SEIAA agreed with the recommendations of the SEAC-2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Ghaziabad; VC, GDA; and MS, SPCB to ensure that no construction is started until valid EC is obtained and in case construction has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

8. Soil Excavation at Gata No.- 106, 107, 17, 18, 450, Village- Nak Phulha, Tehsil- Raebarell, District- Raebarell, Area: 1.2550 Ha. File No. 6672/Proposal No. SIA/UP/MIN/238050 /2021

SEIAA agreed with the recommendations of the SEAC-2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Raebarell to ensure that no construction is started until valid EC is obtained and in case construction has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

9. Sand/morrum mining from Yamuna Riverbed at Gata No. 2/4, 2/23, 2/24 & 2/28 (Khand No. 03), Village- Bendakhadar, Banda, Shri Kailash Singh Yadav., M/s Pehalwan Traders., Area- 21.00 ha. File No. 7073/6814/Proposal No. SIA/UP/MIN/76718/2021

SEIAA noted that SEAC-2 has recommended to grant EC to the above project. As per the MoM of SEAC-2, ToR to the said project was granted on 06.05.2022 and EIA-EMP was submitted on 09.05.2022. On examination of file it came to light that PH was conducted on 11.12.2019. SEAC-2 is required to clarify this issue. Further, in compliance to Honourable NGT order dated 23.09.2021 in Appeal no. 53 of 2020 Ravi Kumar Vs MoEF&CC and Ors., earlier granted EC to this project has been quashed. How the PP / consultant has complied with the orders of Honourable NGT needs to be given by PP / consultant in a tabular form which should be deliberated upon by SEAC 2.

10. Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala , District- Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021

SEIAA noted the comments of SEAC-2 that the letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis in the light of Office order

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dated 01/04/2022 and also go through the complaint letter dated 07/05/2022 of Adv Himanshu Saxena, Office no 10, Sector 15, Naya Moradabad. Factual report is to be submitted in view of the above complaint.

II. Stone Mining at Arazi No.-703, Sl. No.- 41, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur, Shri Ajay Kumar Singh, Area – 1.01 ha., File NO. 6609/Proposal No. SIA/UP/MIN/68069/2021

SEIAA noted that SEAC has recommended to amend the issued TOR as below.

Details mentioned in TOR letter	Proposed amendment in TOR letter
Stone Mining at Gata No.-122, Khand No.-03, Village- Chitaiyan, Tehsil-Sadar, District-Mahoba., Shri Arun Kumar Dubey, Area- 1.012 ha	Stone Mining at Arazi No.-703, Sl. No. 41, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur. Shri Ajay Kumar Singh, Area – 1.01 ha.

SEIAA gone through file and documents and found that the application is made for 0.809 ha. Whereas in LOI and DSR it is mentioned as 1.01 ha. Hence, SEIAA opined that the area in online form should be corrected.

**Assistant Nodal/Nodal Officer
SEIAA, UP**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.



**(Ajay Kumar Sharma)
Member-Secretary
SEIAA**

**(Paras Nath)
Member
SEIAA**

**(Dr. Rajiv Kumar Garg)
Chairman
SEIAA**

प्रेषक,

निदेशक,
पर्यावरण निदेशालय, उ०प्र०,
सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०,
विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

सेवा में,

सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
गोमती नगर, लखनऊ।

पत्रांक : 245 /पर्या./6497/2022

दिनांक 28 मई, 2022

विषय:- Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala, District- Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त प्रस्ताव पर राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 12.05.2022 में विचार कर निम्नवत् संस्तुति की गई :-

The committee noted that the matter was earlier discussed in 590th SEIAA meeting dated 22/04/2022 and directed is as follows:

"SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA opined to refer back the project to SEAC-2 in light of MoEFCC, GoI OM F. No. 20/2/2020-HSMD dated 01.04.2022 regarding non-compliance of Biomedical Waste Management Rules, 2016 and revised CPCB Guidelines in the State of Uttar Pradesh by SEIAA and SEAC with respect in grant of Environmental Clearance for CBWTF to analyse and deliberate upon the proposal and make their recommendations accordingly. DoE to provide above mentioned OM to SEAC-1 and SEAC-2."

As per the direction of SEIAA, the matter was listed in 653rd SEAC meeting dated 12/05/2022. The committee went through the MoEFCC, GoI OM F. No. 20/2/2020-HSMD dated 01/04/2022 and opined that the letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis in the light of above Office order dated 01/04/2022 and also go through the complaint letter dated 07/05/2022 of Adv Himanshu Saxena, Office no 10, Sector 15, Naya Moradabad. Factual report is to be submitted in view of the above complaint.

समिति की संस्तुति के आधार पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० की बैठक दिनांक 26.05.2022 में भी उक्त प्रकरण पर विचार किया गया, जिसमें प्राधिकरण द्वारा समिति की संस्तुतियों पर तटस्थ सहमति रखी गई उक्त के सम्बन्ध में आवश्यक कार्यवाही कराते हुए प्रकरण की Factual Report उपलब्ध करवाने का कष्ट करें।

भवदीया,

de
Shruti
(श्रुति शुक्ला)
उप निदेशक/नोडल,
एस०ई०आई०ए०ए०



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-7 584

8/6/2022

संदर्भ संख्या

38150 सी-7/N.O.C.-733/2022

दिनांक 3-6-22

पंजीकृत/ई-मेल

सेवा में,

निदेशक,
पर्यावरण निदेशालय, उ०प्र०./
सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०
विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

File 6497

विषय:- Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala, District-Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं०-245/पर्या/6497/2022 दिनांक 28.05.2022 का संज्ञान ले, जिसके द्वारा प्लॉट नं०-ई-25 एवं ई-26 यू०पी०एस०आई०डी०सी०, इण्ड० एरिया, बबराला, जिला-सम्भल में मै० पुनःचक्रण प्रा०लि० द्वारा प्रस्तावित संयुक्त जैव चिकित्सा उपचार व्यवस्था के सम्बन्ध में गैप एनालिसिस करते हुए फेक्चुअल रिपोर्ट उपलब्ध कराया जाना है।

उक्त पत्र दिनांक 28.05.2022 के क्रम अवगत कराना है कि प्रस्तावित इकाई मै० पुनःचक्रण प्रा०लि० द्वारा 75 कि०मी० परिधि के अन्दर जैव चिकित्सा अपशिष्ट का निस्तारण किया जाना प्रस्तावित है जिसमें जनपद मुरादाबाद, सम्भल, बदायूँ, अलीगढ़, हाथरस, एटा, कासगंज एवं बुलन्दशहर आच्छादित है।

इकाई द्वारा बोर्ड में प्रेषित सूचना एवं बोर्ड में उपलब्ध अभिलेखों के आधार पर उक्त आच्छादित जनपदों में बायो मेडिकल वेस्ट का विवरण निम्नवत् है-

क्र०सं०	जनपद	बेड्ड एचसीएफ	नॉन-बेड्ड एचसीएफ	बेड की संख्या	आच्छादित फैसिलिटी
1-	मुरादाबाद	481	707	6699	• सुशीला बायोमेडिकल (संचालित) • भगवतसरन (प्रस्तावित)
2-	सम्भल	111	252	1034	• मै० पुनःचक्रण प्रा०लि० (प्रस्तावित)
3-	बदायूँ	147	30	1988	-
4-	अलीगढ़	474	387	9512	-
5-	हाथरस	148	207	1822	-
6-	एटा	122	128	1319	-
7-	कासगंज	81	102	1043	-
8-	बुलन्दशहर	293	243	4482	-
कुल बेड		1857	2056	27899	
जैव चिकित्सा अपशिष्ट की मात्रा कि०ग्रा० मे			102.8 कि०ग्रा०	6974.75 कि०ग्रा०	कुल-7080.55 कि०ग्रा०

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बोर्ड में उपलब्ध अभिलेखों को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन्स के अनुसार प्रस्तावित इकाई में पुनःचक्रण प्रा0लि0 के 75 कि0मी0 परिधि में गैप एनालिसिस निम्नानुसार है-

S.No.	Coverage area (pL indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of Beds covered	Total estimated BMW generated in kg/day	Total existing treatment capacity in Kg					Total BMW Treated and Disposed in Kg/day	Gap between total BMW Generation and the Existing BMW Treatment Capacity in Kg	Remarks (Whether additional Treatment Capacity is required or not)	
		Bedded	Non-bedded			Incineration	Autoclaving/ Hydroclaving/ microwaving	Chemical disinfection	Deep burial	Any other mode of disposal			Yes	No
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	75 Km	1857	2056	27899	7080.55 kg/day	300 kg/hour	1500 Litre Per Hour				4800	2280.55	Yes	

केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के बिन्दु संख्या 2 (बी) में गैप एनालीसीस को अग्रिम 10 वर्षों हेतु किया जाना है। वर्तमान में उक्त आच्छादित जनपदों से जनित बायो मेडिकल वेस्ट तथा उक्त जनपदों में जैव चिकित्सा अपशिष्ट प्रबंधन व्यवस्थाओं की क्षमता में 2280.55 कि0ग्रा0 का गैप है। उपरोक्त रिपोर्ट अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय

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(अजय कुमार शर्मा)
सदस्य सचिव

Minutes of 663rd SEAC-2 Meeting Dated 16/06/2022

20.	Method of Mining	Opencast, /Semi-mechanized method
21.	No. of working days	300
22.	Working hours/day	8
23.	No. of worker	81
24.	No. of vehicles movement/day	28
25.	Type of Land	Govt./Non Forest Land
26.	Depth of Mining	12.0 m
27.	Nearest metalled road from site	0.10 km
28.	Water Requirement	PURPOSE
		Drinking - 81 KLD
		Suppression of dust - 1.20 KLD
		Plantation - 17.0 KLD
		Others (if any) - 0.00 KLD
		Total - 18.0 KLD
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024
30.	Any litigation pending against the project or land in any court	No
31.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No -4892/Khanij/2021-22, dated - 04/02/2022
32.	Details of Lease Area in approved DSR	Serial no.03
33.	Project Cost	1.70 Crore
34.	Proposed CER cost	3.40 lacs
35.	Length and breadth of Haul Road	Length - 0.10 km, Breadth - 6.00 m
36.	No. of Trees to be Planted	17,000

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in an eco-fragile zone such as the habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 13/06/2022 mentioning is as follows:

- I Pankaj Srivastava S/o Shri V.V. Srivastava is EIA Coordinator of M/s PARAMARSH (Servicing Environment and Development, Lucknow).
- I have prepared Form-1, Pre-feasibility report for the proposed "Silica Sand Mine" at Gata No - Part of 136, Village-Dhara Tehsil-Bara, District-Prayagraj, Uttar Pradesh, (Leased Area -17.00 ha.), M/s Vindh Construction Company, Adhya Prasad Mishra (Proponent), Proposal No. SIA/UP/MIN/77310/2022 with my team.
- I have personally visited the site of proposal.
- I have satisfied with that all the necessary data/information required for Form-1, Pre-feasibility report for preparation are true and correct.
- I certify that no mining activity has been undertaken on the project site for the present proposal.
- I certify that this project has been uploaded for this first time on Parivesh portal.
- I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.

RESOLUTION AGAINST AGENDA NO. 10

The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-1 to the minutes. The committee also stipulated following additional TOR Points:

Additional TOR:

1. To ensure proper monitoring, the project proponent/consultant should provide evidence in for of (A) Raw Data (B) Logbook of their site visit along with activities carried out during monitoring (C) Real time photographs showing monitoring machine, public, lab person etc.
 2. EIA coordinator & FAE should give a photo affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
 3. Combined KML of all mines in a cluster should be submitted at the time of EIA.
 4. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
 5. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
 6. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
 7. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
 8. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
 9. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
 10. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
 11. Revised Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.
11. **Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala, District- Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021**

The committee noted that the matter was earlier listed in 641st SEAC meeting dated 05/04/2022 and recommended to grant the environmental clearance for the project along with general and specific conditions. After the recommendation of SEAC the matter was discussed in 590th SEIAA meeting dated 22/04/2022 and directed as follows:

"SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA opined to refer back the project to SEAC-2 in light of MoEFCC, Gol OM F. No. 20/2/2020-HSMD dated 01.04.2022 regarding non-compliance of Biomedical Waste Management Rules, 2016 and revised CPCB Guidelines in the State of Uttar Pradesh by SEIAA and SEAC with respect in grant of Environmental Clearance for CBWTF to analyse and deliberate upon the proposal and make their recommendations accordingly. DoE to provide above mentioned OM to SEAC-1 and SEAC-2."

Minutes of 663rd SEAC-2 Meeting Dated 16/06/2022

As per the direction of SEIAA, the matter was listed in 653rd SEAC meeting dated 12/05/2022. The committee went through the MoEFCC, GoI OM F. No. 20/2/2020-HSMD dated 01/04/2022 and opined that the letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis in the light of above Office order dated 01/04/2022 and also go through the complaint letter dated 07/05/2022 of Adv. Himanshu Saxena, Office no 10, Sector 15, Naya Moradabad. Factual report is to be submitted in view of the above complaint.

The Secretariat sent a letter no. 245/Parya/6497/2022, dated 28/05/2022 to Member Secretary, UP Pollution Control Board, Lucknow to provide factual report in compliance of MoEF&CC OM dated 01/04/2022 and complaint letter dated 07/05/2022 of Adv. Himanshu Saxena. Member Secretary, UP Pollution Control Board provides factual/gap analysis report vide letter dated 03/06/2022 mentioning is as follows:

".....प्रस्तावित इकाई में पुनः चकण प्रा० लि० द्वारा 75 किमी० परिधि के अन्दर जैव चिकित्सा अपशिष्ट का निस्तारण किया जाना प्रस्तावित है जिसमें जनपद मुरादाबाद, सम्भल, बदायूं, अलीगढ़, हाथरस, एटा, कासगंज एवं बुलन्दशहर आच्छादित है।

इकाई द्वारा बोर्ड में प्रेषित सूचना एवं बोर्ड में उपलब्ध अभिलेखों के आधार पर उक्त आच्छादित जनपदों में बायो मेडिकल वेस्ट का विवरण निम्नवत् है:

क्र०सं०	जनपद	बेडेड एचसीएफ	नॉन-बेडेड एचसीएफ	बेड की संख्या	आच्छादित फैसिलिटी
1.	मुरादाबाद	481	707	6699	<ul style="list-style-type: none"> सुशीला बायो मेडिकल (संचालित) भगवतसरन (प्रस्तावित)
2.	सम्भल	111	252	1034	<ul style="list-style-type: none"> मै० पुनःचकण प्रा० लि० (प्रस्तावित)
3.	बदायूं	147	30	1988	—
4.	अलीगढ़	474	387	9512	—
5.	हाथरस	148	207	1822	—
6.	एटा	122	128	1319	—
7.	कासगंज	81	102	1043	—
8.	बुलन्दशहर	293	243	4482	—
कुल बेड		1857	2056	27899	
जैव चिकित्सा अपशिष्ट की मात्रा कि०ग्रा० में			102.8 कि०ग्रा०	6974.75 कि०ग्रा०	कुल -7080.55 कि०ग्रा०

बोर्ड में उपलब्ध अभिलेखों को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गार्डलान्स के अनुसार प्रस्तावित इकाई में पुनःचकण प्रा० लि० के 75 किमी० परिधि में गैप एनालिसिस निम्नानुसार है:

S.N.	Coverage area (pL indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of beds covered	Total estimated BMW generated in kg/day	Total existing treatment capacity in Kg					Total BMW treated and disposed in kg/day	Gap between total BMW generation and the existing BMW treatment capacity in Kg	Remarks (Whether additional treatment capacity is required or not)	
		Bedded	Non-bedded			Incineration	Autoclaving/ Hydroclaving /Microwaving	Chemical disinfection	Deep burial	Any other mode of disposal			yes	No
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	75 km	1857	2056	27899	7080.55 kg/day	300 kg/day	1500 liter/day				4800	2280.55	yes	

Minutes of 663rd SEAC-2 Meeting Dated 16/06/2022

केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के बिन्दु संख्या 2 (बी) में गैप ऐनालीसीस को अग्रिम 10 वर्षों हेतु किया जाना है। वर्तमान में उक्त आच्छादित जनपदों से जनित बायो मेडिकल वेस्ट तथा उक्त जनपदों में जैव चिकित्सा अपशिष्ट प्रबंधन व्यवस्थाओं की क्षमता में 2280.55 कि०ग्रा० का गैप है।”

RESOLUTION AGAINST AGENDA NO. 11

The committee discussed the matter in view of factual/gap analysis report provided by the Member Secretary, UPPCB and recommended to grant the environmental clearance for the proposal along with environmental clearance conditions as earlier stipulated in 641st SEAC meeting dated 05/04/2022.

(Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Amrit Lal Haldar)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2

(Tanzar Ullah Khan)
Member, SEAC-2

(Ashish Tiwari)
Member-Secretary, SEAC-2

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-2

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEAC-2 during the meeting.

Minutes of the 625th Meeting of the SEIAA, UP held on 05.07.2022

SEAC-2 has recommended the same for grant of ToR. Hence SEIAA opined to refer back the project to SEAC-2.

11. Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala, District- Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021

SEIAA agreed with the recommendation of SEAC-2 to grant EC to the above project.

Agenda B- Letters:-

1. Email of Dr. Sharad Gupta dated 17-06-2022- regarding cancel/withdraw EC dated 06.05.2022 by SEIAA for Proposed 5-Star Resort & Hotel Project "Shree Goverdhan Resort & SPA" at Village - Myapur, Agra, U.P., M/s Shree Goverdhan Awas Private Limited. File No. 6680/Proposal No. SIA/UP/MIS/ 238485/2021

SEIAA gone through the letter of Dr. Sharad Gupta dated 17.06.2022 regarding the above subject. SEIAA opined to refer the letter to SEAC-1 for review/comments.

2. MoEFCC letter no. VII/env/SCL-UP/2201/534 dated 14.02.2022- Group Housing "Eros Sampurnam" at Plot No.-01, Sector-02, Greater Noida., M/s Ajay Enterprises Pvt. Ltd., File No. 5992 Proposal No. SIA/UP/NCP/ 58619/2020

SEIAA noted that the above project was taken in its 587th SCIAA meeting in which SEIAA opined that the above project will be taken when in-person meeting is to be held as SEIAA needs to go through the file and documents. SEIAA gone through file and documents and agreed with the recommendations of SEAC 579th meeting to grant prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 8- The project proponent will ensure that proper dust control arrangements are

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Director
M/S PUNAHCHAKRAN PVT. LTD
9/34, Avas Vikas -III, Ambedkar puram, Panki Road, kalyanpur, Kanpur,
UP -208017

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIS/66542/2021 dated 18 Feb 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22B032UP160005 |
| 2. File No. | 6497 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 7(d) Common hazardous waste
treatment, storage and disposal facilities
(TSDFs) |
| 6. Name of Project | Environmental Clearance of common Bio-
medical Waste Treatment Facility
(CBWTF) proposed by M/s Punahchakran
Private Limited at Plot No. E - 25 and E -
26, UPSIDC Industrial Area, Babrala,
District - Sambhal, Uttar Pradesh. |
| 7. Name of Company/Organization | M/S PUNAHCHAKRAN PVT. LTD |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 17 Aug 2021 |

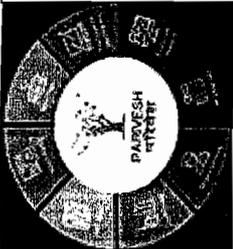
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 13/07/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

35

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/66542/2021 & SEIAA, U.P File no-6497

Sub: Environmental Clearance for Proposed of Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. E – 25 and E-26, UPSIDC Industrial Area, Babrala, Sambhal, U.P., M/s Punahchakran Private Limited.

Dear Sir,

This is with reference to your application / letter dated 11-08-2021, 18-02-2022, 28-03-2022, on above mentioned subject. The matter was considered by 641th SEAC in meeting held on 05-04-2022 and 625th SEIAA in meeting held on 05-07-2022.

A presentation was made by the project proponent along with their consultant M/s Gaurang Environmental Solutions Pvt Ltd to SEAC on 05-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. E – 25 and E-26, UPSIDC Industrial Area, Babrala, Sambhal, U.P., M/s Punahchakran Private Limited.
2. The standard terms of reference in the matter were issued through online portal on 17/08/2021.
3. The proposed project is exempted from Public hearing as per para 7(i) III stage (3)(i)(b) of EIA notification, 2006 & MoEF&CC O.M. dated 27.04.2018 since the site is located in UPSIDC Industrial Area.
4. Final EIA report submitted by the project proponent 18/02/2022.
5. Project brief:

Items	Details			
Project/ Plot area	3601 sq. m. (0.89Acre).			
Geo coordinates of the site	Point	Latitude	Longitude	
	A	28°16'40.29"N	78°25'57.23"E	
	B	28°16'41.49"N	78°25'59.36"E	
	C	28°16'39.78"N	78°26'0.67"E	
	D	28°16'38.65"N	78°25'58.48"E	
Proposed areas to be catered with no of healthcare facilities	Sambhal, Badaun, Aligarh, Hathras, Kasganj and Etah districts of Uttar Pradesh Health care units : 2357 No. of beds : 23417 Biomedical waste : 8,818.9 kg/day (approx.)			
Project capacity	S. N.	Particular	Area/Capacity	Nos.
	1.	Incinerator	250 kg/hour	1
	2.	Autoclave	1000 kg/batch	1

	3.	Shredder	150 kg/hour	1
	4.	ETP	10 KLD	1
	5.	Sharp pit	-	1
	6.	Ash pit	-	1
Project Cost	281.25 Lakh			
Power Requirement & Source	32 KW Source : Uttar Pradesh State Electricity Distribution Company limited			
Power backup	DG Set – 32 kVA- 1 No. DG Set – 10 kVA- 1 No.			
Water Requirement & Source	Fresh water : 9.5 KLD Treated Water : 6.5 KLD Total water demand : 16.0 KLD Source : Ground water			
Waste water generation	Process effluent: approx. 6.4 KLD Domestic effluent: approx. 0.6 KLD			
Effluent Treatment Plant & disposal	ETP Capacity: 10 KLD ETP Sludge: disposed off to nearest authorized TSDF			
Fuel Requirement	HSD Incinerator : 35 litre per hour DG set : 5 litre per hour			
Manpower Requirement	38 Persons Skilled: 05 Semi-skilled: 33			
Green Area	1,188.33 sq. m. i.e. 33% of total project area			
EMP Budget	Capital cost : Rs. 59.50 Lakh Recurring cost : Rs. 10.0 Lakh Cost for EMP-Social : 5.7 Lakh			

6. Land use details:

S. No.	Particulars	Area (sq. m)	%
1	Plant shed & office area	1440.40	40
2	Paved & open area	648.18	18
3	Road	324.09	9
4.	Greenbelt & Plantation	1188.33	33
	Total	3601	100

7. Machinery details:

S. N.	Particular	Area/Capacity	Nos.
1.	Plot Area	3601 sq. m.	--
2.	Incinerator	250 kg/hour	1
3.	Autoclave	1000 kg/batch	1
4.	Shredder	150 kg/hour	1
5.	ETP	10 KLD	1
6.	Sharp pit	-	1
7.	Ash pit	-	1

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 05-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 05-07-2022 and decided to grant of environmental clearance on the proposal as above along

with specific conditions and following standard environmental clearance conditions:

- I. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria. The proponent/consultant shall submit the certified documents regarding the compliance of location criteria/bed details of HCFs by the competent authority and CMO.
- II. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
- III. Project Proponent should adopt 01 village & development them as model village.
- IV. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- V. Air quality monitoring and preservation:
 1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.

3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- VI. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- VII. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- VIII. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- IX. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- x. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- xi. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- xii. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

XIII. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30

days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Sambhal. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Sambhal.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 7/13/2022 4:31:28 PM
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